

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 14
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 230-232

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar &
Mr. Pradyumna Sharma, Mr. Tanmay Sharma,
Mr. Gyanendra Kumar, Ms. Pallavi Rao, Advocates
For the It Deptt: Mr. Deepak Anand, Adv.

ORDER

CA-345(PB)/2019:-

This is an application filed by the applicant companies with a prayer for extension of time by 60 days for filing a certified copy of the order with the ROC by invoking Rule 15 read with Rule 11 of NCLT Rules, 2016. It is appropriate to mention that this Tribunal has accepted the prayer of the petitioner, in Company Petition No. (CAA)-126(PB)/2018 vide order dated 21.01.2019 (modified vide order dated 30.01.2019) and has, inter alia, directed that a certified copy of the order be delivered to ROC within a period of 30 days. The contention of the applicant that a certified copy of the rectified/modified order could be delivered to the applicant on 04.02.2019. However, for the reason that on 12.02.2019, an application was filed before the DOT



as a follow up action which has taken time. As necessary consequence delay in filing a certified copy before the ROC has occurred.

After hearing learned counsel for the applicant we are of the considered view that case for extension of time is made out and accordingly we grant extension by 60 days in filing a certified copy of the order before the ROC.

The application stands disposed of.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)